CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 335/MP/2024

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read

with the provisions of PPA dated 26.12.2005 and the tariff Regulations of CERC – seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal.

Petitioner : Power Company of Karnataka Limited and 5 others

Respondents: Udupi Power Corporation Limited

Date of Hearing: 17.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri M.G. Ramachandran, Senior Advocate, PCKL

Shri S. Vallinayagam, Advocate, PCKL Shri Amit Kapoor, Advocate, UPCL Ms. Poonam Verma, Advocate, UPCL Shri Saunak Rajguru, Advocate, UPCL Shri Rajesh Jha, Advocate, UPCL

Record of Proceedings

At the outset, the learned counsel for the Respondent pointed out that the Petitioner may be directed to correct the name of the Respondent as 'Adani Power Limited' in the petition, and file the amended memo of parties.

- 2. The learned Senior counsel for the Petitioner, while agreeing to file the amended memo of the parties, requested that the Respondent, in addition to the reply filed by it on the issue of limitation, may be directed to file its reply on merits as well.
- 3. The Commission, after hearing the parties, directed the Petitioner to file an amended memo of the parties within two weeks. The Respondent is directed to file its reply, on 'merits' also, on or before **14.5.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **28.5.2025**.
- 4. The Petition will be listed for hearing on **10.6.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

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